

ITEM NO.1

COURT NO.2

SECTION IV

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Civil Appeal No(s).1278/2001

STATE OF HARYANA

Appellant(s)

VERSUS

HAWA SINGH

Respondent(s)

([ONLY I.A.NOS.114194 AND 114196/2019 IN C.A.NO.3119/2011 TO BE LISTED])

WITH

C.A. No. 3119/2011 (XV)

IA No. 114194/2019 - APPROPRIATE ORDERS/DIRECTIONS

IA No. 114196/2019 - EXEMPTION FROM FILING O.T.)

Date : 18-11-2019 This appeal was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE N.V. RAMANA

HON'BLE MR. JUSTICE V. RAMASUBRAMANIAN

For Appellant(s)

Mr. Samar Vijay Singh, Adv.
Mr. Kamal Mohan Gupta, AOR

Mr. Abhimanyu Bhandari, Adv.
Mr. Ajay Pal Singh, Adv.
Mr. Arun Sangwal, Adv.

Mr. Ajay Pal Khullar, Adv.
Mr. Arun Sanwal, Adv.
Ms. Madhu Sikri, AOR

For Respondent(s)

Mr. Ashok Kumar Sharma, Sr.Adv.
Mr. Parmanand Gaur, AOR
Mr. Kshitij Mudgal, Adv.
Mr. Ekansh Bansal, Adv.

Ms. Nidhi, AOR

UPON hearing the counsel the Court made the following
O R D E R

I.A.No.114194/2019 in C.A.No.3119/2011

Heard learned counsel for the parties and carefully
perused the averments made in the application.

.....2/-

Vide order dated 02.01.2017, the instant matter is referred to a larger Bench of Nine-Judges to answer the questions raised in the reference order dated 05.05.2005 passed by the Five-Judges Bench in State of U.P. vs. Jai Bir Singh, (2005) 5 SCC 1.

As disposal of the present case is likely to take some time, we direct the appellant - Central Council for Research in Ayurveda and Siddha to pay the scale of the Ward Boy to the respondent from this month onwards pending disposal of the matter.

IA No.114194/2019 stands disposed of accordingly.

(SATISH KUMAR YADAV)
AR-CUM-PS

(RAJ RANI NEGI)
ASSISTANT REGISTRAR